



CWPIL No. 3 of 2020 a/w CWPIL No. 11 of 2020  
& CWP No. 2687 of 2020 & 2795 of 2021.

22.07.2021 Present:

CWPILs No. 3 & 11 of 2020

Mr. B.C. Negi, Senior Advocate as Amicus Curiae, assisted by Ms. Shreya Chauhan, Advocate.

Mr. Ashok Sharma, Advocate General with Mr. Ajay Vaidya, Senior Additional Advocate General for the respondents/State.

CWP No. 2687 of 2020

Mr. B.C. Negi, Senior Advocate with Mr. Nitin Thakur, Advocate, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Ajay Vaidya, Senior Additional Advocate General, for respondents No. 1 & 3 to 7/State.

Mr. Balram Sharma, Assistant Solicitor General of India, for respondent No. 2/Union of India.

CWP No. 2795 of 2021

Ms. Vandana Misra, Advocate, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Ajay Vaidya, Senior Additional Advocate General for the respondents/State.

Mr. Balram Sharma, Assistant Solicitor General of India, for the respondent/Union of India.

(Through Video Conferencing)

Heard learned counsels.

We have considered the reports filed by the respective District Monitoring Committees. Various suggestions have been made thereon.

Mr. B.C. Negi, learned Amicus Curiae has also placed before us various suggestions made by him, so also various suggestions have been made by Ms. Vandana Misra, learned counsel.

The learned Senior Additional Advocate General submits that the State is making every effort to prevent the spread of Covid-19. He has brought to our notice various measures taken by the State in this regard. He also assures that further more action will be taken by the State in this regard. To this effect, the learned Senior Additional Advocate General is directed to place on record the facilities available in the State with regard to ambulances, hospitals, including the mental health hospitals and matters of the like nature, which shall also include facilities that have been earmarked for children, namely pediatrics. The learned Senior Additional Advocate General is directed to place this material before us by next date. He is also further directed that all the Covid related activities which may include the number of vaccines given, number of vaccines to be given, number of deaths etc. continue to be uploaded on the relevant website of the State. He is also directed to furnish copies of all the materials to the respective learned counsels.

The learned Assistant Solicitor General of India has also brought to our notice that a proposal has been made to the Union of India for grants of Rs. 240 crores relatable to the Covid-19 pandemic. He assures us that follow up action will be taken in that regard.

Hence, to consider further progress, call on 28.07.2021 alongwith CWP No. 3255 of 2020 & CWPL No. 4 of 2020.

**( Ravi Malimath )  
Acting Chief Justice**

July 22, 2021  
(hemlata)

**( Jyotsna Rewal Dua )  
Judge**

High Court of H.P.